

(45)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 541/94.

Dt.of Decision : 26-8-94.

Dr. C.Uma Malleshwara Rao

.. Applicant.

vs

1. The Secretary to the Govt.
& ~~Ministry~~ Department of Personnel
2. The Union Public Service Commission,
rep. by its Secretary, Dholpur House,
Shahjehan Road, New Delhi.
3. STATE of Andhra Pradesh, rep. by
the Chief Secretary, Secretariat,
Hyderabad.
4. K.Rami Reddy
5. C.S.Ramachandramurthy
6. K.Sukander Reddy
7. M.R.K.Sharma
8. K.R.W.Yesudas
9. G.Kishen Rao

.. Respondents.

Counsel for the Applicant : Mr. G.Vedantha Rao

Counsel for the Respondents: Mr. N.R.Devaraj, ^{SR.}CGSC.

Mr. D.Panduranga Reddy, Spl.
Counsel for A.P.State.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

OA 541/94

J U D G E M E N T

(as per Sri Justice V.Neeladri Rao, Vice Chairman)

Respondent No.21 in O.A. 118/94 preferred this O.A. praying for declaring that Notifications No.11031/10/93-AIS(2) dated 15-12-93 and F.No.14015/31/91-AIS(I) dated 16-12-93 of Government of India, Ministry of P.PG & P Department of Personnel and Training, New Delhi, letter No.14014/59/93-AIS(I) dated 24-1-94 of Dept. of Personnel & Training, Govt. of India and G.O.Rt.No.1143 dated 8-3-94 issued by Govt. of A.P. are arbitrary, illegal, unconstitutional and for consequential quashing of the same.

2. The relief claimed in regard to the declaration that notifications dated 15-12-93 and 16-12-93 referred to above are arbitrary, illegal and unconstitutional, is similar to the relief claimed in O.A. 118/94. By order of today i.e. 26-8-94 we held in O.A. 118/94 and batch that those two notifications are illegal and hence they are quashed. Hence same relief is granted in this O.A. also with reference to those two notifications i.e. notifications dated 15-12-93 and 16-12-93.

3. G.O.Rt.No.1143 dated 8-3-94 was issued for fixation of seniority of the 14 officers referred to in notification dated 16-12-93 in pursuance of their appointment as per the said notification.

X contd....3

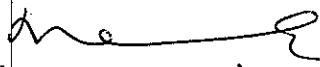
End

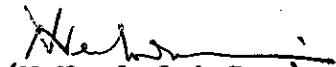
As we have held that the said notification is illegal and as such it is quashed, GO Rt.No.1143 dated 8-3-94 is also liable to be quashed.

4. By letter dated 24-1-94 the year assigned to all the 14 officers for whom appointments were given for IAS vide notification dated 16-12-93 is 1984. This letter dated 24-1-94 has also to be quashed as the notification dated 16-12-93 had been quashed.

5. Hence for the reasons stated in our order in O.A. 118/94, notifications No.11031/10/93-AIS(2) dt.15-12-93 and F.No.14015/31/91-AIS(I) dt.16-12-93 of Govt. of India, Min. of P.PG & P, Dept. of Personnel & Training, New Delhi are quashed. Consequently the letter dated 24-1-94 bearing No.14014/59/93-AIS(I) of Dept. of Personnel & Training, Govt. of India and G.O.Rt.No.1143 dt.8-3-94 of Govt. of Andhra Pradesh are quashed. The O.A. is ordered accordingly.

No costs.


(R. Rangarajan)
Member/Admn.


(V. Neeladri Rao)
Vice-Chairman

Dated: the 26 th day of August, 1994.

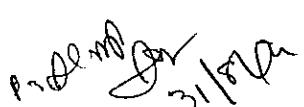
mhb/


Deputy Registrar (J) CC

To

1. The Secretary to the Govt.of India,
Dept.of Personnel & Training, North Block, New Delhi.
2. The Secretary, U.P.S.C. Dholpur House, Shahjahan Road, New Delhi.
3. The Chief Secretary, State of A.P.Secretariat, Hyderabad.
4. One copy to Mr.G.Vedanta Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
6. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt., CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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PVM
31/8/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. K. RANGARAJAN : M(A.D.M.)

DATED: 26 - 8 - 1994

~~ORDER/JUDGMENT~~

M.A.No./R.A/C.A.No.

O.A.No. 541/96 in

(T.A.No.)

(W.P.NO

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for De

Ordered/Rejected

p.vm

